

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.225
TP 128 of 2016(CP 55 of 2016)

Proceedings under Section 397-398

IN THE MATTER OF:

Avni Dharmesh Patel

.....Applicant

V/s

Venus Procon Pvt Ltd & Ors

.....Respondent

Order delivered on: 20/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Alkesh Jalal, Adv.

For the Respondent : Mr. Aditya Pandya, Adv

ORDER

Ld. Counsel for the respondent undertook to produce the following documents:

- i. Minutes book for the relevant period when the impugned transfer of shares has happened;
- ii. List of shareholders;
- iii. Counter file of the share certificate and the share certificate book;
- iv. Transfer forms, if any

Within seven days from the date of this order. Both the parties are directed to remain present physically in the Tribunal on the next date of hearing.

List the matter on 05.10.2023.

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)